

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

T.C.P. No. 490/I&BP/2017

Under Section 9 of the IBC, 2016

In the matter of
Saregama India Ltd.
2nd Floor, Spencer Building,
30 Forjett Street, Nr. Bhatia Hospital
Grant Road, Mumbai – 400 036.

....Applicant

v/s.

Shotformats Digital Works Pvt. Ltd.
A/405, Express Zone,
Western Express Highway,
Opp. Rel. Office, Near Patel Vanika,
Malad (E), Mumbai – 400 063.

....Respondent

Order delivered on: 28.07.2017

Coram: Hon'ble Mr. M.K. Shrawat, Member (Judicial)
Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

For the Petitioner : Adv. Bhushan Bhatia i/b Solicis Lex.
For the Respondent : Adv. Ali Kaashit Siddiqui i/b Siddiquee & Associates

ORDER

1. Learned Representative from the side of the Creditor and Debtor are present.
2. The Consent Term along with the schedule of payment is on record on 28.07.2017, which is made part of this Order.
3. The Petitioner made a request to permit to withdraw the Petition, granted.
4. Petition is '**disposed of**' as withdrawn in terms of the Consent Terms.

Sd/-

Ravikumar Duraisamy
Member (Technical)

Dated : 28.07.2017.

Encl.: Consent Terms.

Sd/-

M.K. Shrawat
Member (Judicial)